

(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT AURANGABAD.

Original Application No.26/89.

Bharatiya Telecom Technicians Union &
another.

... Applicants.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Member(J), Shri D.Surya Rao,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:-

Applicant by Mr.Babu Marlapalle.
Respondents by Mr.J.I.Hirwani,
Asstt. Director.

Oral Judgment:-

(Per Shri P.S.Chaudhuri, Member(A))

Dated: 7.11.1990.

This application under section 19 of the Administrative Tribunals Act, 1985 was filed on 28.12.1988. In it, the applicants (Bharatiya Telecom Technicians Union, Maharashtra Circle and Others) have prayed for certain reliefs pertaining to a 'work to rule' agitation some time in 1988.

2. We have heard Mr.Babu Marlapalle, holding the brief of Mr.S.M.Dharap, learned advocate for the applicants and Mr.J.I.Hirwani, Assistant Director in the office of the second respondent. None was present before us for respondents No.1 and 3.


3. Mr.Marlapalle submitted that all the matters in dispute in this application had been decided by the Principal Bench on 1.6.1990 in Bharatiya Telecom Technicians Union v. Union of India (O.A. No.612/89 and 3 other allied matters) and that he would be satisfied with an order in similar terms. In support thereof he also filed a copy of the

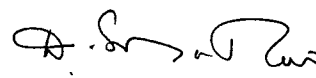
...2.

A

second respondents' Circular dt. 5.7.1990. It was Mr.Hirwani's submission that in view of this position, this application no longer survives. We have considered this circular dt. 5.7.1990 and also the pleas put forward by the learned counsel for the applicant and Mr.Hirwani. We respectfully agree with the view of the Principal Bench that from the very nature of the cases, it is obvious that some more time would be required for the completion of the various processes involved. Having said this, we also have no doubt in our minds that it would be desirable if the matters are finalised by the respondents in the light of the directions contained in the circular dt. 5.7.1990 as early as possible. So we propose giving a specific direction in this regard.

4. In this view of the matter, this application is disposed of with a direction to the respondents to implement the second respondent's circular dt. 5.7.1990 by 31.12.1990. With this order Misc. Petition No.A-2/90 is also disposed of. In the circumstances of the case, there will be no order as to costs.


(P.S.CHAUDHURI)
MEMBER(A)


(D.SURYA RAO)
MEMBER(J).

(12)

Judgment dtd: 7.11.90
issued on either side
on 19.12.90.

By

Judgment dt. 7/11/90
served on R No. 2 on
20/12/90 & R No. 3
on dt. m 1.

By

14/1/91

Judgement dtd. 7.11.90
served on Respondent
No 1 on 26.12.1990.

RM
22